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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 500/2013 & C.M. No. 16693/2013
 + ITA 501/2013 & C.M. No. 16696/2013
 + ITA 502/2013 & C.M. No. 18298/2013
 + ITA 503/2013 & C.M. No. 18297/2013
 + ITA 504/2013 & C.M. No. 16703/2013

M/S. QUALCOMM INCORPORATED Appellant
 Through Mr. Deepak Chopra and Mr. Harpreet
 Singh and Ms. Manasvini Bajpai,
 Advs.

versus

THE ASSISTANT DIRECTOR OF INCOME TAX.... Respondent
 Through Mr. Balbir Singh, sr. standing counsel
 with Mrs. Rubal Maini, Adv.

CORAM:**HON'BLE MR. JUSTICE S. RAVINDRA BHAT****HON'BLE MR. JUSTICE R.K.GAUBA****ORDER**% **27.01.2015**

After some hearing learned counsel for the appellant sought liberty to
 withdraw the appeals.

The appeals are accordingly dismissed as withdrawn.

Applications are also disposed of as infructuous.

S. Ravindra Bhat
S. RAVINDRA BHAT, J

R.K. Gauba
R.K.GAUBA, J

JANUARY 27, 2015

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